

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH: :MUMBAI

O.A. NO.1123/1996

Thursday, the 18th day of October, 2001

HON'BLE SMT. LAKSHMI SWAMINATHAN. VICE CHAIRMAN (J)  
HON'BLE SMT. SHANTA SHASTRY. MEMBER (A)

1. Shri D.R. Sontakey,  
President, Central Board  
for Workers Education Officers  
Association, Shramik Shikshan Bhavan,  
2nd floor, L.B.S. Marg,  
Kurla (West), Mumbai-400 070.
2. Shri S.R. Joshi,  
Zonal Director (West Zone),  
Shramik Shikshan Bhavan,  
3rd floor, L.B.S. Marg,  
Kurla (West), Mumbai-400 070. .. Applicants

By Advocate Shri S.P. <sup>Saxena</sup> Kulkarni. *df*

VERSUS

1. Union of India  
through The Secretary for Labour,  
Ministry of Labour,  
New Delhi.
2. Chairman of Central Board for  
Workers Education,  
Secretary, Ministry of Labour,  
Govt. of India,  
New Delhi.
3. Shri B.A. Chavan,  
Director, Central Board for  
Workers Education, Adjacent  
to V.R.C.E. Gate,  
North Ambazari Road,  
Nagpur-440 010.
4. Shri K.H. Kartha,  
Dy. Director (Admn),  
Central Board for Workers Education,  
Ambazari Road,  
Nagpur-440 010. .. Respondents

By Advocate Shri S.S. Karkera with Shri G.K. Neelkanth

*K.S.*

...2.

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan. Vice Chairman (J)

Right at the outset Shri S.P. Kulkarni learned counsel has very fairly submitted that most of the claims raised by the applicants in the present application, which had been raised through the Central Board for Workers Education Officers Association have been examined by the sub-committee constituted by the respondents <sup>ie. the B:</sup> Organisational Hierarchy, Recruitment and Promotion Rules, Job Specifications and Allied Matters in respect of Group 'A' and 'B' officers of the Central Board for Workers Education i.e. Applicant No.1. This fact is also admitted by the learned counsel for Respondents. The Sub-committee has submitted its report to respondent No.1. According to the learned counsel for respondents, he is not aware whether any decision has been taken on the basis of the report of the Sub-committee. In the facts and circumstances of the case, Shri S.P. Kulkarni, learned counsel has submitted that he would be satisfied if a direction is given to the respondents to take a final decision in the matter on the subject dealt with by the aforesaid Sub-Committee within a specified time as he submits that the grievances of the applicants in the present O.A. are covered in the report of this committee.

18.

2. In the facts and circumstances of the case and having regard to the submissions of the learned counsel for the parties, the O.A. is disposed of with the following direction :

Respondents to take a final decision on the report of the Sub-committee on Organisational Hierarchy, Recruitment and Promotion Rules, Job Specifications and Allied Matters in respect of Group 'A' and 'B' officers pertaining to Applicant No.1 Association, within a period of four months from the date of receipt of a copy of this order with intimation to the Applicants.

No order as to costs.

*Shanta Shastri*

(SMT. SHANTA SHASTRY)  
MEMBER (A)

*Lakshmi Swaminathan*

(SMT. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)

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